

FIR No. 43/2020
PS Kalyanpuri
State vs. Assuddin @ Sultan

19.06.2020

Pr :- Ld. APP for the State.

Ms. Madhu Rajput, Ld. Counsel for the accused.

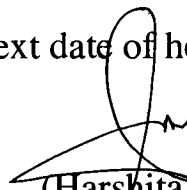
IO is absent.

This is a bail application filed on behalf of the accused Assuddin @ Sultan. Reply has been filed by the IO.

From the bare perusal of the reply, it emerges that the IO has mechanically filed the reply without ascertaining first as to who has moved the application. He has filed the reply opposing grant of bail to the accused Sunil, while the application has been moved on behalf of the accused Assuddin @ Sultan. The IO has also mechanically filed the previous conviction / involvement report of the accused Sunil instead of filing it for accused / applicant Assuddin @ Sultan. IO is directed to file the appropriate reply and he is warned against lapses as discussed above, in future.

Meanwhile, counsel for the accused is directed to file copies of the bail orders qua the other co-accused on the next date of hearing i.e. 20.06.2020.

Now to come up on 20.06.2020.


(Harshita Mishra)
Duty/East District,
KKD Courts, Delhi,
19.06.2020

FIR No. 204/2020
PS Kalyanpuri
State vs. Sumit

19.06.2020

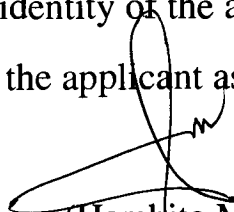
This is an application for release of Jamatalashi article of the applicant/ accused Sumit, S/o Sh. Om Prakash.

Pr:- Ld. APP for the state.

Applicant/ accused is absent.

Application for returning the jamatalashi articles of applicant perused and reply by IO/ SHO concerned also perused, as per which he has no objection to the release of the jamatalashi articles as per the list prepared. Let the Jamatalashi articles only, as per personal search memo be released to applicant, subject to the verification of identity of the accused.

A copy of order be given dasti to the applicant as and when he appears.



(Harshita Mishra)
Duty East District,
KKD Courts, Delhi,
19.06.2020

1.

FIR No. 136/2012
PS Shakarpur
State vs. Manoj Jain

19.06.2020

This is an application for release of vehicle bearing registration no. DL-7S BK-1844 (motorcycle), filed on behalf of applicant Manoj Jain.

Pr :- Ld. APP for the State.

Applicant Manoj Jain in person with Ld. Counsel Sh. Raj Kumar Jain.

IO is absent.

Reply of IO ASI Vinod Kumar received. Same is perused.

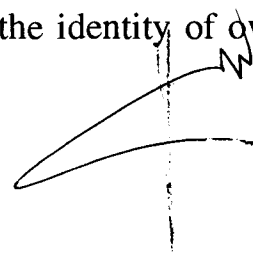
Heard submissions on the application for releasing the vehicle bearing no. DL-7S BK-1844 (motorcycle) on superdari to the applicant. Photocopy of ID proof of the applicant has also been filed. It is stated that the applicant is the registered owner of the vehicle in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report. IO is also directed to verify the identity of owner of the vehicle in question.



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2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

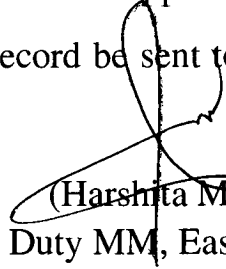
A copy of this order be given dasti to the applicant.

Application stands disposed off. Record be sent to the court concerned as per rules.

Manoj Jain.

4/1/20

19/6/20


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
19.06.2020

1.

E-FIR No. 009665/2020
PS Kalyanpuri
State vs. Unknown
U/s 379 IPC

19.06.2020

This is an application for release of vehicle bearing registration no. DL7SBP-9506 (motorcycle Bajaj Platina), filed on behalf of applicant Sunil Kumar.

Pr :- Ld. APP for the State.

Sh. Sunder Lal, Ld. Counsel for the applicant.

IO is absent.

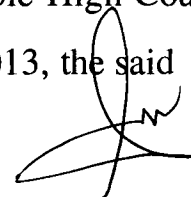
Fresh reply of IO ASI Rajender with correct vehicle number is received. Same is perused.

Heard submissions on the application for releasing the vehicle bearing no. DL7SBP-9506 (motorcycle Bajaj Platina) on superdari to the applicant. Photocopy ID proof of the applicant has already been filed alongwith the application. It is stated by counsel for the applicant that the applicant is the registered owner of the vehicle in question. He submits that the original RC was misplaced and a NCR has already been registered. He submits that the copy of the same shall be furnished to the IO at the relevant time.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said



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seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report. IO is also directed to verify the identity of owner of the vehicle in question.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off. Record be sent to the court concerned as per rules.

(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
19.06.2020

Cebsy Jh
Sudhaker
Adv.
19/6/20

1.

E-FIR No. 009333/2020
PS Kalyanpuri
State vs. Unknown
U/s 379/411 IPC

19.06.2020

This is an application for release of vehicle bearing registration no. DL-3SEM -0976 (motorcycle Hero Splendor), filed on behalf of applicant Anil Kumar.

Pr :- Ld. APP for the State.

Applicant Anil Kumar in person.

IO is absent.

Reply of IO HC Satish Kumar received. Same is perused.

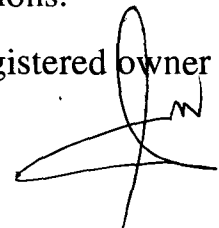
Heard submissions on the application for releasing the vehicle bearing no. DL-3SEM -0976 (motorcycle Hero Splendor) on superdari to the applicant. Photocopy of RC of the vehicle in question and ID proof of the applicant have also been filed. It is stated that the applicant is the registered owner of the vehicle in question.

Report has been filed by the IO. Report perused. It is stated in the reply that there is no objection, if the vehicle in question is released to its owner.

Ld. APP for the State also submits that he has no objection, if the vehicle in question be released to its registered owner.

Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "Manjit Singh Vs. State" Criminal M.C. 4485/2013, the said seized vehicle be released to the applicant who is stated to be the registered owner of the vehicle in question subject to following conditions:-

1. IO is directed to release the vehicle to applicant/ registered owner after



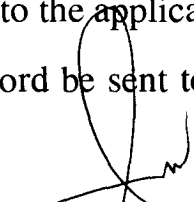
2.

preparing a detailed panchnama, taking photographs of the vehicle and valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. IO is directed to get the valuation of the vehicle in question done and the applicant is directed to furnish security-cum-indemnity bond of the like amount before the IO.
4. IO is directed to file the panchnama, photographs of the vehicle in question and the valuation report with the final report of this case.
5. IO is also directed to verify the address of the applicant/ registered owner of the vehicle in question.

A copy of this order be given dasti to the applicant.

Application stands disposed off. Record be sent to the court concerned as per rules.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
19.06.2020

copy received

Anil
19-6-20